

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 113

IA No. 658/2024

In

CP (IB) No. 47/Chd/Hry/2024

**IN THE MATTER OF:**

Equihub Consultants Pvt. Ltd.

...Petitioner/ Financial Creditor

Vs.

Avantha Realty Ltd.

...Respondent/ Corporate Debtor

**Under Section:** 7 & 60(5), IBC, 2016

**Order delivered on 16.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner and :  
Applicant in IA 658/2024

Mr. Anand Chhibbar, Senior Advocate  
Mr. Abhilaksh Grover, Advocate  
Ms. Chitra Rentala, Advocate  
Mr. Vikram Kamath, Advocate

**ORDER**

**IA No. 658/2024**

This application has been filed in pursuance of order dated 06.03.2024 for placing on record some documents including the Financial Statements w.e.f. 01.04.2018 till 31.03.2022. The same are taken on record. List on 30.05.2024.

**CP (IB) No. 47/Chd/Hry/2024**

The present petition has been filed by the petitioner under Section 7 of the Code seeking initiation of CIRP against the Respondent/ Corporate Debtor.

Heard. Issue notice of this petition to the respondent(s) within two weeks. The petitioner shall collect the notice from the Registry and send the same immediately to the respondent(s) at its registered address by speed post along with copy of the petition and the entire paper book with a copy of this order as well as at the email address of the respondent(s).

In case, the service of speed post on the respondent(s) is not effected, then the petitioner shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable within two weeks.

Reply, if any, be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed one week thereafter, with a copy in advance to the counsel opposite. List on 30.05.2024.

-Sd-

**(L. N. GUPTA)**  
**MEMBER (T)**

SM

-Sd-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**